

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 785 of 2018

IN THE MATTER OF:

India SME Asset Reconstruction Co. Ltd.

...Appellant

Versus

Medirad Tech India Ltd.

...Respondent

Present:

For Appellant :

**Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Geetika
Sharma, Advocates and
Ms. Seema Jangid, Company Secretary**

For Respondent :

**Mr. Prakhar Srivastava, Advocate for Mr. Anurag
Bhat, Advocate**

ORDER

17.07.2019 It is submitted that father of the learned counsel for the Respondent has been hospitalized and the counsel is attending his father. On the request of Mr. Prakhar Srivastava, appearing on behalf of the counsel for the Respondent, the case is adjourned.

Post the case 'for Admission (After Notice)' on **30th July, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/ns/sk